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KARNATAKA LOKAYUKTA

No.LOK/INQ/14-A/31/2013/ARE-7

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001.
Dated 23.04.2021.

RECOMMENDATION

Sub:- Departmental inquiry against Sri Gavisiddappa Mudakappa Pujar, Village Accountant, Hosahalli Village, Rona Taluk, Gadag District- reg.

Ref:- 1) Government Order No.RD 123 BDP 2012 dated 09.01.2013.

2) Nomination order No. LOK/INQ/14-A/31/2013 dated 19.01.2013 of Upalokayukta, State of Karnataka.

3) Inquiry report dated 21.04.2021 of Additional Registrar of Enquiries-7, Karnataka Lokayukta, Bengaluru.

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The Government by its order dated 09.01.2013 initiated the disciplinary proceedings against Sri Gavisiddappa Mudakappa Pujar, Village Accountant, Hosahalli Village, Rona Taluk, Gadag District, [hereinafter referred to as Delinquent Government Official, for short as 'DGO'] and entrusted the departmental inquiry to this Institution.

2. This Institution by Nomination LOK/INQ/14-A/31/2013 dated 19.01.2013 nominated Additional Registrar of Enquiries-3, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGO for the alleged charge of misconduct, said to have been committed by him. Subsequently, the matter was transferred to ARE-1 and finally by order dated 06.07.2017, Additional Registrar of Enquiries.7 was re-nominated as Inquiry Officer to continue the said enquiry.

3. The DGO was tried for the following charges:-

That, you Sri Gavisiddappa Mudakappa Pujar, while working as the Village Accountant, Hosahalli Village, Rona Taluk, Gadag District, demanded and accepted a bribe of Rs.1000/- on 18.08.2011 from the complainant Sri Giriyappa Mahadevappa Soratura, Adavi Somapura, Gadag Taluk and District for changing the khatha in the name of Sri Hanumappa Halli (brother in law of the complainant) and his two brothers in respect of Sy.No.34/01 measuring 1.12 acres standing in the name of their deceased mother Smt.Honnavva Halli, that is for doing an official act, and thereby you failed to maintain absolute integrity and devotion to duty and committed an act which is unbecoming of a Government servant and thus you are guilty of misconduct U/r 3(1)(i) to (iii) of Karnataka Civil Service (Conduct) Rules 1966."

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4. The Inquiry Officer (Additional Registrar of Enquiries- 7) on proper appreciation of oral and documentary evidence has held that, the above charge against the DGO Sri Gavisiddappa Mudakappa Pujar, Village Accountant, Hosahalli Village, Rona Taluk, Gadag District, is ' proved '.

5. On re-consideration of report of inquiry and all other materials on record, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of Enquiry Officer.

6. As per the First Oral Statement of the DGO furnished by the Inquiry Officer, the DGO Sri Gavisiddappa Mudakappa Pujar, is due to retire from service on 31.05.2039.

7. Having regard to the nature of charge(demand and acceptance of bribe) proved against the DGO Sri Gavisiddappa Mudakappa Pujar, and considering totality of circumstances, it is hereby recommended to Government to impose penalty of ' compulsory retirement on DGO Sri Gavisiddappa Mudakappa Pujar, Village Accountant, Hosahalli Village, Rona Taluk, Gadag District.'

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

*B.S. Patil 22/4*

(JUSTICE B.S.PATIL)  
Upalokayukta,  
State of Karnataka.

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